The question of promot-(c) Yes. ing suitable legislation is under consideration.

ESTABLISHMENT STRENGTH OF COMBINED (11.2) RVICE HISTORICAL SECTION DURING 1951-52

155. DR. R. P. DUBE: Will the Minister for Defence be pleased to state:

- (a) the establishment strength of the Combined Inter-Services Historical Section as on the 31st March 1952;
- (b) how does it compare with its original authorised strength;
- (c) the establishment expenditure on this Section during each of the years 1951-52 to 1953-54; and
- (d) whether Pakistan has agreed to bear a share of its total expenditure?

DEPUTY MINISTER FOR THE DEFENCE (SARDAR S. S. MAJITHIA):

- (a) Officers 3 Supervisory appointments ... Ministerial Staff 38 Class IV Servants
- (b) It is about half of the original authorised strength.
 - (c) 1951-52 Rs. 3,69,000 1952-53 Rs. 2,23,718 1953-54 Rs. 1,45,981
- (d) Yes. 30 per cent. of the total expenditure.

STATEMENT REGARDING AN ERROR IN ANSWERING A SUPPLE. MENTARY QUESTION ON STAR-RED QUESTION No. 298.

 $T_{\rm HE}$ DEPUTY MINISTER DEFENCE (SHRI SATISH CHANDRA): Sir, I want to make a small correction in the reply given by me to a supplementary question put by Moulana Faruqi. I said that plants on order were of the value of Rs. 85,00,000. It should be Rs. 25 to 30 lakhs. The answer may please be corrected.

on the Table PAPERS LAID ON THE TABLE

REPORT OF THE REHABILITATION FIN-ANCE ADMINISTRATION

MINISTRY OF FINANCE (REVENUE DIVI-SION) NOTIFICATION PUBLISHING CERTAIN AMENDMENTS CUSTOMS DUTIES DRAWBACK (DRY RADIO BATTERIES) RULES, 1954.

APPROPRIATION ACCOUNTS OF THE DEF-ENCE SERVICES FOR 1952-53, AND PAPERS RELATING THERETO

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. Shah): Sir, I lay on the Table, under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948, a copy of the Report of the Rehabilitation Finance Administration for the half-year ended the 30th June 1954. [Placed in the Library, See No. S-467/54.]

I also lay on the Table, under subsection (4) of section 43B of the Sea Customs Act, 1878, a copy of the Ministry of Finance (Revenue Division) Notification No. 115, dated the 2nd October 1954, publishing amendments to the Customs Duties Drawback (Dry Radio Batteries) Rules, 1954 [Placed in the Library. See No. S-470/54.]

I further lay on the Table a copy of each of the following papers under clause (1) of article 151 of the Constitution: -

- (i) Appropriation Accounts of the Defence Services for the year 1952-53. [Placed in the Library. See No. S-483/54.]
- (ii) Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1952-53. [Placed in the Library. See No. S-484/54.]
- (iii) Audit Report, Defence Services, 1954. [Placed in the Library. See No. S-485/54.]

DECLARATION OF EXEMPTION UNDER THE REGISTRATION OF FOREIGNERS ACT, 1939

THE DEPUTY MINISTER HOME AFFAIRS (SHRI B. N. DATAR): Sir, I lay on the Table a copy of each